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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application Nos.287/93 and 289/93

Date of Decision: 28.7.1993

IN O.A.No.287/93      V.V.J.Rao      Applicant(s)

VERSUS

Union of India & Others      Respondents

IN O.A.No.289/93      G.C.Naik      Applicant(s)

VERSUS

Union of India & Others      Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? <sup>N<sup>o</sup></sup>
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? <sup>N<sup>o</sup></sup>

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VICE-CHAIRMAN

*Y. S. G. Reddy*  
MEMBER (ADMINISTRATIVE)

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	Versus	
	Union of India & Others	Respondents
IN O.A.No.289/93	G.C.Naik	Applicant
	Versus	
	Union of India & Others	Respondents
IN BOTH THE CASES	For the Applicant	M/s.Deepak Misra A.Deo B.S.Tripathy P.Panda, Advocates
IN BOTH THE CASES	For the Respondents	Mr.Ashok Mishra Sr Standing Counsel (Central Government)

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C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.H.RAJENDRA PRASAD, MEMBER (ADMN) This common order will govern both the cases mentioned above.

2. Both the petitioners had been transferred from Bhubaneswar to Bolangir. They had made representations. Mr.Ashok Mishra, learned Standing Counsel informs us in the presence of Mr.B.S. Tripathy, learned counsel for the petitioner in both the cases that transfer of both the petitioners have since been cancelled. Thus both the cases are disposed of as infructuous. No cost.

*[Signature]*  
28/7/93  
VICE-CHAIRMAN

*[Signature]*  
MEMBER (ADMINISTRATIVE)

Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 28.7.1993/B.K.Sahoo

28/7/93